

ITEM NO.39

COURT NO.13

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 29139/2018

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

DUNGAR SINGH AND ANR

Respondent(s)

(ONLY SLP (C) NOS. 5697, 12646 AND 12718 OF 2019 TO BE LISTED
BEFORE HON'BLE CHAMBER COURT.

IA No. 137626/2018 - CONDONATION OF DELAY IN FILING

IA No. 137627/2018 - CONDONATION OF DELAY IN REFILING / CURING
THE DEFECTS

IA No. 137628/2018 - EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 5697/2019 (XI)

(I.R. IA No.26004/2019-EXEMPTION FROM FILING O.T.)

SLP(C) No. 12646/2019 (XI)

(FOR ADMISSION and I.R. and IA No.74174/2019-CONDONATION OF DELAY
IN FILING and IA No.74177/2019-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.74179/2019-EXEMPTION FROM FILING O.T.)

SLP(C) No. 12718/2019 (XI)

(FOR ADMISSION and I.R. and IA No.76362/2019-CONDONATION OF DELAY
IN FILING and IA No.76370/2019-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.76366/2019-EXEMPTION FROM FILING O.T.)

Diary No(s). 31301/2019 (XI)

(FOR ADMISSION and I.R. and IA No.135673/2019-CONDONATION OF DELAY
IN FILING and IA No.135675/2019-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.135674/2019-EXEMPTION FROM FILING O.T.

IA No. 135673/2019 - CONDONATION OF DELAY IN FILING

IA No. 135675/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 135674/2019 - EXEMPTION FROM FILING O.T.)

Diary No(s). 35266/2019 (XI)

(FOR ADMISSION and I.R. and IA No.155133/2019-CONDONATION OF DELAY
IN FILING and IA No.155134/2019-EXEMPTION FROM FILING O.T.

IA No. 155133/2019 - CONDONATION OF DELAY IN FILING

IA No. 155134/2019 - EXEMPTION FROM FILING O.T.)

Date : 24-01-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
[IN CHAMBER]

For Petitioner(s) Mr. Rajeev Kumar Dubey, Adv.
Mr. Kamlendra Mishra, AOR

For Respondent(s) Mr. Neeraj Kumar Sharma, AOR

Mr. Mukesh Verma, Adv.
Mr. Pawan Kumar Shukla, Adv.
Mr. Sanjeet Paliwal, Adv.
Mr. Sidhinath Sengar, Adv.
Mr. Yash Pal Dhingra, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the Petitioner prays for and is
granted three weeks' time to take steps for service on the unserved
respondent(s).

List after ten weeks.

(NEELAM GULATI)
COURT MASTER (SH)

(VIRENDER SINGH)
BRANCH OFFICER